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Repealed by Act 48 of 1959

Act No. IX of 1949

[PASSED BY THE DOMINION LEGISLATURE]

(Received the assent of the Governor-General on the 24th February, 1949.)

An Act further to amend the Code of Criminal Procedure, 1898

WHEREAS it is expedient further to amend the Code of Criminal Procedure, 1898 (V of 1898), for the purpose hereinafter appearing;

It is hereby enacted as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Code of Criminal Procedure (Amendment) Act, 1949.

(2) It shall extend to the whole of the Dominion of India.

(3) It shall come into force at once.

2. Amendment of section 488, Act V of 1898.—After the first proviso to sub-section (3) of section 488 of the Code of Criminal Procedure, 1898 (V of 1898), the following shall be added, namely:—

“If a husband has contracted marriage with another wife or keeps a mistress it shall be considered to be just ground for his wife’s refusal to live with him.”

Price anna 1 or 1½d.